

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 2

Excise Appeal No. 10860 OF 2015 – DB
[E/MISC/10597/2025]

(Arising out of OIO-VAD-EXCUS-002-COM-009-010-14-15 dated 20.02.2015 passed by the Commissioner, Central Excise, Customs and Service Tax-VADODARA-II)

Commissioner of C.E. & S.T.-Vadodara-II

.....Appellant

1ST FLOOR... ROOM NO.101,
NEW CENTRAL EXCISE BUILDING,
VADODARA, GUJARAT-390023

VERSUS

Pakona Engineers I P Ltd

.....Respondent

917/3, GIDC, Makarpura,
VADODARA, GUJARAT

APPEARANCE:

Shri Rakesh Kumar, Deputy Commissioner (AR) for the appellant
None for the respondent

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

HON'BLE MEMBER (TECHNICAL), MR. SATENDRA VIKRAM SINGH

Final Order No. 11047/2025

DATE OF HEARING: 13.11.2025

DATE OF DECISION: 13.11.2025

SOMESH ARORA

1. Department wants to withdraw the Miscellaneous Application as well as the Appeal. The prayer for withdrawal is allowed.
2. Accordingly, the Miscellaneous Application is dismissed as withdrawn, and the Appeal is also dismissed as withdrawn.

(Dictated and pronounced in the open court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)